

Admission to children of Government servants in Kendriya Vidyalayas

*576. SHRI N. GIRI PRASAD;
SHRI SUNDER SINGH
BHANDARI;

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that in every academic session children of Central Government employees are refused admissions in Kendriya Vidyalayas which have been set up specifically to cater to educational needs of the children of such employees especially for transferable Government employees;

(b) if so, whether it is also a fact that the ratio of children who are refused admission to those given admission is as high as 8:1;

(c) if so, why the concept of double shift is not being introduced and neither sufficient number of seats are made available nor Kendriya Vidyalayas are opened in every session; and

(d) why these Vidyalayas are not being brought under Plan Budget?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) and (b) Yes, Sir, All the children who seek admission in Kendriya Vidyalayas do not get admitted because of limited number of seats available. The exact proportion between those who get admitted and who do not get admission is not ascertainable as many people apply in more than one school.

(c) Double shift is being run in 25 Kendriya Vidyalayas in 10 cities. Also, about 20 new Kendriya Vidyalayas are being opened every year.

(d) So far the Government decision is to finance Kendriya Vidyalayas wholly by non-plan funds.

Procedure for appointment of members of University Grants Commission

*577. SHRI TULASIDAS MAJJI;
DR. SHRIKANT RAM-
CHANDRA JICHKAR;

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of present members of the University Grants Commission with their qualifications and field of expertise;

(b) what is the procedure for appointment of members of the University Grants Commission; and

(c) what are the names of persons from Andhra Pradesh and Maharashtra who are the members of the university Grants Commission?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) A statement is attached. (See below)

(b) Section 5(1) of the UGC Act provides that the Commission shall consist of:—

- (i) a Chairman;
- (ii) a Vice-Chairman; and
- (iii) ten other members,

to be appointed by the Central Government.

(2) The Chairman shall be chosen from among persons who are not officers of the Central Government or of any State Government.

(3) Of the other members referred to in Clause (ii) of sub-section (1).—

(I) two shall be chosen from among the Officers of the Central Government, to represent that Government;

(II) not less than four shall be chosen from among persons who are, at the time when they are so chosen, teachers of Universities; and